

"FORM 29

THE PATENTS ACT, 1970

(39 of 1970)

and

THE PATENTS RULES, 2003

REQUEST FOR WITHDRAWAL OF THE APPLICATION FOR PATENT

[See Section 11B(4) and rules 7(4A), 26]

<p>1. Name of the applicant</p> <p>2. To be signed by the applicant or his authorized registered patent agent</p> <p>3. Name of the natural person who has signed</p> <p>N.B. strike out whichever not applicable</p>	<p>I/ We _____ request that the application for patent numbered _____ dated _____ filed by me/us, if applicable, having the request for examination / request for expedited examination numbered..... _____ dated _____, be treated as withdrawn under rule 7(4A) / 26.</p> <p>Dated -----day of-----</p> <p>Signature (_____) (Name) (Designation)</p> <p>To The Controller of Patents Patent Office at _____</p>
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